

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1215 of 1993

DATE OF JUDGMENT: 29th September, 1993

BETWEEN:

E. Anantha Reddy ..

Applicant

AND

The Director,
Defence Metallurgical Research Lab.,
Hyderabad. ..

Respondent

HEARD:

COUNSEL FOR THE APPLICANT: Mr. G.V.Krishna Reddy, Advocate

COUNSEL FOR THE RESPONDENTS Mr. N.V.Raghava Reddy, Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(AS PER HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.))

The applicant was placed under suspension by the order dated 2.8.1976 by the Director, DMRL, Hyderabad. The applicant states that he has been allowed to draw the subsistence allowance to the extent of the amount equal to leave salary which he would have drawn had he been on leave on half pay during the period of suspension and the dearness allowance as admissible on such pay i.e., 1976 basic pay (Rs.214 plus allowances).

contd....

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2. This OA has been filed for a direction to the respondent to pay the subsistence allowance to the applicant from 1.1.1986 on the basis of the revised pay scales together with the arrears and for the grant of such other or further relief as deem fit.

3. This point is squarely covered by the Judgment of this Tribunal dated 13.7.1993 in OA 785/93. For the reasons stated therein, we direct the respondents to refix the subsistence allowance with effect from 1.1.1986 on the basis of the revised pay scales. The arrears thereon should be paid within three months from the date of receipt of this order. The OA is ordered accordingly at the admission stage.

No costs.

P. J. 262

(P.T. THIRUVENGADAM)
MEMBER (ADMN.)

Neeladri
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 29th September, 1993

SS/10/3
Deputy Registrar (J)

vsn
To

1. The Director, Defence Metallurgical Research Lab., Hyderabad.
2. One copy to Mr. G. V. Krishna Reddy, Advocate, 3-4-875/1 Barkatpura, Hyd.
3. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

pvm.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 29-9-1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1215/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

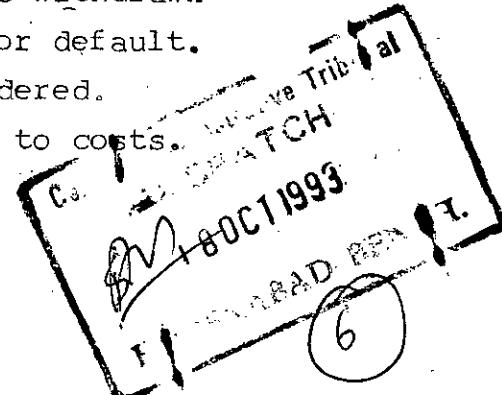
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



*Adarsh
S. 10/83*